

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

WEDNESDAY, THE 08TH DAY OF APRIL, 2020 /19TH CHAITHRA, 1942

Bail Appl.No.2135 OF 2020

CRIME NO.475/2019 OF NILESHWAR POLICE STATION, KASARAGOD DISTRICT

PETITIONER/1ST ACCUSED:

RAJEEVAN A.,
S/O.KUTTAN NAIR, AGED 47 YEARS,
RESIDING AT PADINHATTAM KOVVAL HOUSE,
NEELESWARAM P.O., KASARAGOD DISTRICT.

BY ADVS.SRI.T.MADHU
SMT.SARADAMANI C.R.

RESPONDENTS/STATE:

1. THE STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682 031.
2. THE STATION HOUSE OFFICER,
NILESHWAR POLICE STATION,
KASARAGOD DISTRICT-671 314.

BY PUBLIC PROSECUTOR SRI.T.R.RENJITH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 08.04.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

This application is filed under Section 439 of the Cr.P.C.

2. The applicant herein is the 1st accused in Crime No. 475 of 2017 of the Neeleswar Police Station registered under 143,147,148,341,323,324,332,333 r/w Section 149 of the IPC. He has also been arrayed as the accused in Crime No.102 of 2020 of the very same police station registered under section 332 of the IPC.

3. The crux of the prosecution allegation is that on 27.12.2019, he along with the rest of the accused attacked the de facto complainant and other law enforcement officers when they attempted to regulate a procession led by the applicant herein. After the registration of the crime, the applicant filed an application seeking pre-arrest bail before this Court. After the dismissal of the application, the police went to his home to arrest him. It is alleged that on 28.2.2020, when the Sub Inspector of Police attempted to arrest the applicant he attacked the police officer leading to registration of Crime No. 102 of 2020 of the

Neeleswar Police Station under section 332 of the IPC. He was arrested on 29.2.2020 and he remains in custody.

. 4. Sri.Madhu.T, the learned counsel appearing for the applicant asserts that the applicant is innocent and highlighting the period of incarceration undergone by him, the applicant be released on bail.

5. Heard the learned counsel appearing for the applicant and the learned Senior Public Prosecutor.

6. I have considered the submissions advanced and have gone through the records which are made available through video conferencing.

7. Though prima facie, the allegations appear to be very grave, it cannot be ignored that a lockdown has been imposed in the Country and the citizens therein have been advised to practice social distancing and to quarantine themselves. The Hon'ble Supreme Court as well as this Court have adopted measures to reduce the physical presence of lawyers, litigants, court staff, paralegal personnel in courts across the country and to ensure the continued dispensation of justice. Directions have also been issued to decongest the Jails. In that view of the matter, I am of the considered opinion that the applicant herein can be granted provisional bail for a period of 30 days from today.

In the result, this application will stand allowed. The Superintendent of the jail wherein the applicant is incarcerated is directed to release the applicant provisionally on bail for a period of 30 days on the applicant executing a personal bond without sureties. The above order shall be subject to the following conditions:

- i. The applicant shall furnish to the Jail Superintendent, the permanent place of his abode, and he shall undertake that he will remain in quarantine for a period of 30 days from the date of this order. He shall also furnish his phone number and the phone number of his immediate relative. Before releasing the accused, the Superintendent of Jail concerned shall verify the above details. The Superintendent of Jail shall also intimate the release of the applicant to the Station House Officer of the Police Station which has registered the crime.
- ii. On being released from prison, the applicant shall report before the jurisdictional police station and shall furnish a copy of the undertaking furnished before the Jail Superintendent. The SHO concerned shall ensure that the applicant does not leave the premises, where he has undertaken to remain in quarantine till such time the lockdown period continues in force, otherwise than for emergent situations, and exceptional reasons provided under the orders passed by Central and State Governments, for COVID-19 pandemic.
- iii. The applicant shall not tamper with the evidence or influence the witnesses in any manner whatsoever. He shall not make any contact with the victim.

- iv. The applicant shall not commit any offense while on bail.
- v. On the expiry of 30 days, ordered as above, or within three days of the withdrawal of the lockdown by the Government, whichever is earlier, the applicant shall appear before the jurisdictional Court and seek regular bail and the Court shall consider his application on its merits and pass appropriate orders.

If the applicant violates any of the conditions above, the Station House Officer may approach the jurisdictional Court and may move an application for cancellation of bail, which shall be considered and disposed of by the said Court, notwithstanding the fact that interim bail has been granted by this Court.

RAJA VIJAYARAGHAVAN.V.

JUDGE

ps/8/4/2020